

Court No. - 64

Case :- HABEAS CORPUS WRIT PETITION No. - 612 of 2019

Petitioner :- Anchal @ Gaurav

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Chandra Prakash Pandey

Counsel for Respondent :- G.A., Agnivesh, Jadu Nandan Yadav

Hon'ble Salil Kumar Rai, J.

The personal affidavit of Dr. Anil Kumar Mishra, presently posted as Superintendent of Police, District-Farrukhabad filed by Government Advocate, is taken on record.

The matter relates to production of corpus. The corpus is a missing minor.

It appears from a perusal of the affidavit that the case has been handed over to the C.B./C.I.D. at the instance of the National Human Rights Commission. The corpus has not been produced. The failure of the Uttar Pradesh Police or any department attached with it to recover the corpus and to produce it before this Court even though the petition was filed in 2019 and the corpus has been missing since 2017 does not speak well of the Uttar Pradesh Police and its officers. It shows the negligent attitude and incompetence of Uttar Pradesh Police and its personnels in cases of missing children.

Put up again on **16.12.2020** at 2:00 p.m. in the additional cause list, on which date the Superintendent of Police, C.B./C.I.D., District-Kanpur Nagar shall cause to produce the corpus, i.e., Anchal@Gaurav in the Court. The Superintendent of Police, C.B./C.I.D., District-Kanpur Nagar shall also be personally present in the Court on the said date.

Let this order be communicated to Superintendent of Police, C.B./C.I.D., District-Kanpur Nagar by Joint Registrar (Compliance) within 24 hours.

Order Date :- 26.11.2020

Anurag/-